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ITEM NO.63

REGISTRAR COURT.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Crl) No(s).8888-8889/2013

SAKTU

Petitioner(s)

VERSUS

STATE OF UP & ORS
(With appln(s) for exemption from filing O.T.)

Respondent(s)

Date: 03/02/2014 These Petitions were called on for hearing today.

For Petitioner(s)

Mr Rachit Mittal, Adv.
Mr. Mukesh K. Giri,Adv.

For Respondent(s)

Ms Reeta Dewan Puri, Adv.
Mr. P.N. Puri,Adv.
Mr. Nitin Kumar Thakur ,Adv

UPON hearing counsel the Court made the following
O R D E R

SLP(CRL.) NO.8888/2013

Respondent No.1 is reported to be duly served but none appeared on his behalf.

Counter affidavit on behalf of respondent NO.2 has already come on record.

However, further necessary orders would be passed as and when other connected matter would become ready.

SLP(CRL.) NO.8889/2013

Respondent no.1 is reported to be duly served but none appeared on his behalf.

Respondent Nos. 2 to 7 represented through the ld. Counsels, Mr P.N.Puri and Mr Nitin Kumar Thakur are granted four weeks time as final chance for filing counter affidavit.

List again on 16.4.2014.

		(M.A. SAYEED)	
		REGISTRAR	

hj